



2026:AHC:55499

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. BAIL APPLICATION No. - 9279 of 2026

Ritu @ Mithilesh Chauhan

.....Applicant(s)

Versus

State of U.P.

.....Opposite
Party(s)

Counsel for Applicant(s)	:	Ashutosh Kumar Pandey
Counsel for Opposite Party(s)	:	G.A.

Court No. - 67

HON'BLE SAMEER JAIN, J.

1. Supplementary affidavit filed by applicant is taken on record.
2. Heard Sri Ashutosh Kumar Pandey, learned counsel for the applicant and Sri Shatrughan Yadav, learned AGA, for the State.
3. The instant bail application has been filed on behalf of the applicant with the prayer to release him on bail in Case Crime No.240 of 2025, under Sections 80(2) and 85 BNS and Section 3/4 Dowry Prohibition Act, Police Station Sakaldiha, District Chandauli during pendency of the trial.
4. Learned counsel for the applicant submits that however, applicant is the husband of the deceased but on the basis of false allegation he has been made accused in the present matter.
5. He further argued that actually deceased was insisting to transfer the property in her name but mother of the applicant was not ready for the same and, therefore, dispute arose between deceased and applicant and his family members and only due to this reason she committed suicide by hanging and even post mortem report of the deceased suggests that she died due to hanging.
6. He further submits that however, deceased died on 3.3.2025 but FIR of the present case was lodged on 24.11.2025, i.e., after more than eight months and even application for lodging the FIR has been moved on 19.6.2025, i.e., after three months and therefore, FIR of the present case is highly delayed and it reflects that after three months informant cooked up a false story.

7. He further argued that applicant is not having any previous criminal history and in the present matter he is in jail since 3.12.2025, i.e., for the last more than three months.

8. Per contra, learned AGA although opposed the prayer for bail but could not dispute the argument on facts advanced by the learned counsel for the applicant.

9. I have heard learned counsel for the parties and perused the record of the case.

10. However, applicant is husband of the deceased and his wife died within seven years of her marriage under abnormal circumstances in her matrimonial home and there is also allegation of torture in connection to demand of dowry but post mortem report of the deceased suggests that she died due to hanging and, therefore, possibility of suicide committed by deceased at this stage cannot be ruled out.

11. Further, even FIR of the present case is highly delayed and it has been lodged after eight months through an application dated 19.6.2025 and even application dated 19.6.2025 has been moved after three months and no proper explanation has been given for this inordinate delay, therefore, prima facie this fact casts serious doubt on the story narrated by informant in the FIR. Further, even at this stage reason of suicide committed by deceased disclosed by applicant cannot be ruled out.

12. Further, applicant is not having any previous criminal history and in jail in the present matter, he is in jail since 3.12.2025, i.e., for the last more than three months.

13. Therefore, considering the facts and circumstances of the case discussed above, in my view, applicant is entitled to be released on bail.

14. Accordingly, without expressing any opinion on the merits of the case, the instant bail application is **allowed**.

15 Let the applicant-**Ritu @ Mithilesh Chauhan** be released on bail in the aforesaid case on furnishing a personal bond and two sureties each in the like amount to the satisfaction of the court concerned with the following conditions:-

(i) The applicant shall appear before the trial court on the dates fixed, unless his personal presence is exempted.

(ii) The applicant shall not directly or indirectly, make inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him from disclosing such facts to the Court or any police officer or tamper with the evidence.

(iii) The applicant shall not indulge in any criminal and anti-social activity.

16. In case of breach of any of the above condition, the prosecution will be at liberty to move an application before this Court for cancellation of the bail of the applicant.

17. It is clarified that the observations made herein are limited to the facts brought in by the parties pertaining to the disposal of bail application and the said observations shall have no bearing on the merits of the case during trial.

(Sameer Jain,J.)

March 18, 2026

SKM